NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P (IB) No. 104/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th February 2018, 10.30 A.M

Name	e of the Company	Gandhar Oil Refinery (In	dia) LtdVs- Jai Balaji Jyoti S	teel Ltd.
U	nder Section	9 IBC		
SI. No.		nation of Authorized IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Margio Pohuliera, Aduorale Jos Il.
2) Soria Shaarna, Aduorale Jos Il.
1. AJAV GAGGAR, ADVOCATE Deblos
2. RAKHI PURNIMA PAUL, ADVOCATE DEPORTA

Ld. Counsel for the operational creditor corporate debtor is present.

Ld. Counsel appearing on behalf of the corporate debtor has filed Vakalatanama along with the Board Resolution and sought leave to file reply. Prayer is allowed. Reply affidavit is to be filed within 7 days with a copy in advance to the operational creditor and the operational creditor is directed to submit rejoinder, if any, within 7 days of the receipt of the reply affidavit, if any, with a copy in advance to the corporate debtor.

List it on 16/03/2018 for admission.

(Jinan K.R.) Member (J)

Sd